

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2019

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. Nibula Print and Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. Vinod Chaurasia, CA Mr. Ashok Kriplani, IRP		
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Present for the Respondent: None

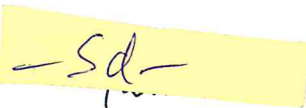
ORDER

Despite service through Email, none of the key personnels are present in court. The registered office of the Corporate Debtor is stated to be locked. The RP prays that he may be permitted to break the lock of the factory premises of the Corporate Debtor and take the possession of all the assets and books of accounts. It would be expedient to have an independent person accompany the RP to take over the books of accounts etc.. Accordingly, we appoint Ms. Kiran Dharam, Advocate (Mobile No. 9810477646) as the Local Commissioner to visit the site and file her report. She shall make an inventory of all items seized.

The fees of the Local Commissioner is fixed at Rs. **25,000/-**.

The RP would be at liberty to seek police aid if required.

To come up for further consideration on 4th February, 2019.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)